

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP No. 264/94

(A)

NEW DELHI THIS THE 26TH DAY OF AUGUST, 1994.

MR.JUSTICE S.K.DHAON, ACTING CHAIRMAN  
MR.P.T.THIRUVENGADAM, MEMBER(A)

1. Smt.Prem Wati  
W/o Sh.L.C.Verma  
2. Rajesh Kumar  
S/o Sh.L.C.Verma  
R/o H.No.A-116/14, Punjabi Colony,  
Gambali Extension, Man Singh Market  
Bhajanpura, Delhi-53. .... PETITIONERS

BY ADVOCATE SHRI V.P.SHARMA

vs.

1. Sh.G.Sundaram  
The General Manager  
Ministry of Civil Supplies and Public  
Distribution,  
Krishi Bhawan  
New Delhi.  
2. Shri Rajeev Srivastava  
The Joint Secretary(Admn)  
Directorate of Vanaspati(Veg)  
Oil and Fats,  
Block-II, 5th Floor  
C.G.O Complex  
Lodhi Road,  
Delhi-110003.

ORDER(ORAL)

JUSTICE S.K.DHAON

This Tribunal, while disposing of OA No.2433/92 preferred by the petitioners, in para 7 of its judgement, made the following observations:

" In view of the facts and circumstances, we find that it is a fit case where respondents may consider, whenever the work and vacancy is available with them, may give casual appointment to the applicant."

2. The complaint in this petition is that the aforequoted direction is not being carried out.

3. We have carefully considered the facts of this case and also the aforequoted observations. In view of this matter, this contempt petition has no legs to stand upon. It is rejected summarily.

*P.T. Thiru*  
(P.T.THIRUVENGADAM)  
MEMBER(A)

SNS

*S.K.Dhaon*  
(S.K.DHAON)  
ACTING CHAIRMAN